

- (vii) In order to make the third parties such as builders, warehouse/cold storage owners, motor vehicle/tractor dealers, travel agents etc. and professionals such as architects, valuers chartered accountants, advocates, etc. accountable who have played a vital role in credit sanction/disbursement or facilitated the perpetration of frauds, banks have been advised to report to Indian Banks Association (IBA) the details of such third parties, including professionals involved in frauds. IBA in turn will prepare caution lists of such parties for circulation among the banks.

Unified tax system

1834. SHRI TARIQ ANWAR: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that there is need for change of Central as well as State indirect tax with a unified tax system in the whole country;
- (b) if so, how much time it will take for its implementation;
- (c) whether State Governments are ready for this change; and
- (d) if not, what are the steps Government is taking to safeguard the interests of State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Yes, Sir. In order to do away with multiple taxation and remove cascading effect of tax from the prices of goods and services, a need was felt to rationalize the Central as well as States' indirect taxes. Accordingly, the Government had announced in the budget speech of 2006-2007, its policy intent to introduce a unified tax system in the country in the form of Goods and Services Tax (GST) with effect from 01 April, 2010. The Central Government and the Empowered Committee of State Finance Ministers (EC) are jointly working for finalizing the design and a roadmap of introduction of GST accordingly.

(c) All State Governments are represented on the Empowered Committee of State Finance Ministers (EC), which is presently working out the design and procedural details of the GST model as well as a roadmap for its implementation on the basis of extensive consultations among States, so that their interests are also accounted for while adopting the GST in the country.

- (d) Does not arise.

Rural development projects in Uttar Pradesh

1835. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total amount released by his Ministry to Uttar Pradesh during last three years, scheme-wise and year-wise; and
- (b) the details of utilization of Central fund in Uttar Pradesh for various schemes of rural development during last three years, scheme-wise, year-wise and district-wise?